

35
**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 128/2017 In C.P. No. 60/73(4)/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2017**

Name of the Company: Neesa Leisure Ltd.
V/s.
Daljeet Singh Sandhu

Section of the Companies Act: Section 73(4) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ASHOK SACHI	AR.	P	
2.				

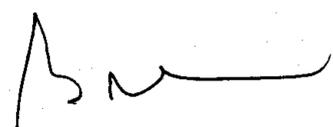
ORDER

Authorised Representative Mr. Ashok Sachdeva present for Original Petitioner.

It appears that Petition filed by the company are listed for hearing in the month of September, 2017. It is agreed by the both parties that the application filed by the depositors as well as the company shall be heard together.

Petitioner stated that he will take steps to advance the date of hearing in the petition filed by the company.

List the matter on 16.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 25th day of July, 2017.